

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

Appeal No.30/252/PB/2018

IN THE MATTER OF:

G & G Petrochem Pvt. Ltd.
Vs
Registrar of Companies

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 248(5) & 252(3)

Order delivered on 05.02.2018

Coram:

**VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the APPLICANT :- Mr. Vivek Sinha, PCS with Mr. Rohit Mishra

For the ROC, Delhi :- Mr. Manish Raj, Company Prosecutor

For the I. T. Deptt. :- Ms. Lakshmi Gurung, Standing Counsel

ORDER

Learned authorised representative for the petitioner as well as Learned company prosecutor and learned Standing Counsel for the Income Tax Department ^{are} ~~is~~ present. In relation to the reply of the respondent ROC, it is represented by the learned company prosecutor that the same has been filed and copy in advance has also been made available to the learned authorised representative appearing for the petitioner. In relation to Income Tax Department, learned Standing Counsel seeks for some more time as the copy of the appeal alongwith Annexures were made available only on 25.01.2018. Taking into consideration of the said representation, two weeks time is granted to the Income Tax department to file its observation.

Post the matter on 8th March 2018.


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**(VARADHARAJAN)
MEMBER (JUDICIAL)**

**Deepak Kumar
05.02.2018**